

CENTRAL ELECTRICITY REGULATORY COMMISSION

Petition No. 335/2010

Sub: Determination of transmission tariff for (i) 400/220 kV ICT-I at Wardha sub-station with associated bays (ii) Combined asset of 400/220 kV ICT-I at Wardha sub-station with associated bays and 400/220 kV ICT-II at Wardha sub-station with associated bays under Sipat-II Supplementary Transmission System in Western Region for period 2009-14.

Date of hearing : 19.7.2011

Coram : Dr. Pramod Deo, Chairperson
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : Madhya Pradesh Power Trading Company Ltd & Others

Parties present : Shri S.Raju, PGCIL
Shri M.M.Mondal, PGCIL
Shri Rajeev Gupta, PGCIL
Shri Gaurav Agarwal, PGCIL

Record of Proceedings

The representative of the petitioner submitted that 400/220 kV ICT-II at Wardha sub-station, which was scheduled for commissioning by June 2008 was actually declared under commercial operation w.e.f. 1.2.2011, resulting in time over-run of 30 months. He further submitted that though the ICT was ready for commissioning in March 2009, it was found during the pre-commissioning tests that "Tan-Delta Value" of tertiary winding was beyond the acceptable limit. Initially, for a period of 3 to 4 months, efforts were made to resolve the problem at the site itself which did not succeed and the ICT had to be sent back to BHEL for rectification of defects. The ICT was finally commissioned in the month of February 2011. The representative of the petitioner requested to condone the delay in the commissioning of the ICT.

2. The Commission observed that delay on account of rectification of faulty equipment was a contractual issue between the petitioner and the ICT supplier and the financial implication of the delay could not be passed on to the consumers. The Commission also observed that as per the Implementation Agreement executed between petitioner and BHEL, the ICT was to be commissioned within 19 months from the effective date. The Commission directed the petitioner to file the details of contractual obligations with regard to the time line for repair of ICT by BHEL, on affidavit latest by 10.8.2011, with an advance copy to the respondents.

3. Subject to above, order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)